

**CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH, KOLKATA**

LIBRAR

O.A/350/946/2020

Date of Order: 15.10.2020

Coram: Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. (Ms.) Nandita Chatterjee, Administrative Member

Manoranjan Maity,
Son of Late Sudhanshu Maity,
Aged about 37 years,
Working as Khalasi Helper,
Residing at Vill. – Banashigouri,
P.O. – Akandabari,
Dist. – Purba Medinipur,
Pin – 721 650.

..... Applicant.

-Versus-

1. Union of India,
Service through the General Manager,
S.E. Rly,
Garden Reach,
Kolkata – 43.
2. Divisional Railway Manager,
S.E. Rly,
Kharagpur,
PO+PS – Kharagpur,
Dist. – Paschim Midnapur, W.B.
3. Sr. Divisional Engineer (Head Quarter),
S.E. Rly,
Kharagpur,
PO+PS – Kharagpur,
Dist. – Paschim Midnapur, W.B.

..... Respondents..

For The Applicant(s): Mr. A. Chakraborty, Counsel
Ms. P. Mondal, Counsel
For The Respondent(s): Ms. S. Choudhury, counsel

ORDER (ORAL)

Per: Ms. Bidisha Banerjee, Member (J):

Heard ld. counsels for both sides.

2. This application has been preferred to seek the following reliefs:

"8.1) i) Office Order dated 13.08.20 (Posting Order No. W/MISC/3/A/Transfer/Assistant Works and Chowkidar) issued by Divisional Engineer (Head Quarter) cannot be sustained in the eye of law and as such same may be quashed."



3. At hearing, Ld. counsel for the applicant would submit that the applicant was initially appointed as Khalasi Helper and posted at Kharagpur under SSE(W). He made a request to the authorities to post him at Tamluk from Kharagpur, on ground of his mother's ailments and it was considered. But now, he is transferred back to Kharagpur, against which he preferred a representation to cancel his transfer.

4. Ld. counsel for the applicant submits that he would be fairly satisfied if a direction is issued to the respondent authorities to consider the prayer sympathetically.

5. Accordingly, without calling for a reply, we dispose of the OA with a direction upon the competent authority to look into the grievance of the applicant, consider his case sympathetically in view of the fact that he has an ailing mother, issue a reasoned and speaking order in accordance with law within a period of 2 months from the date of receipt of copy of this order.

In the event the applicant deserves the relief as prayed for, an appropriate order in accordance with law be issued within the said period.

6. Since the representation is yet to be disposed of, let no coercive action be taken against the applicant till the disposal of such representation.

7. The present OA accordingly stands disposed of. No costs.

(Nandita Chatterjee)
Member (A)

(Bidisha Banerjee)
Member (J)